

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH



No.O.A.350/01383/2016

Date of order : 30.11.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member
 Hon'ble Ms. Jaya Das Gupta, Administrative Member

HARILAL
 VS.
 UNION OF INDIA & ORS.
 (E.RLY.)

For the applicant : Ms. T. Das, counsel
 For the respondents : Mr. M.K. Bandyopadhyay, counsel

ORDER

Per Justice V.C. Gupta, J.M.

Heard Id. counsel for the applicant and Id. counsel for the respondents.

2. The applicant who is working in the Railways made a representation for his transfer to the place where his wife is working as Primary Teacher under the State Government. The representation has been made to the authority concerned in the month of April,2016 but the same has not been disposed of.

3. Hence, we direct the respondent authorities to decide the representation of the applicant as per law within a period of two months from the date of communication of a certified copy of this order.

4. Accordingly the O.A. is disposed of with consent of both sides and without going into the merit of the case.

4. With these observation, the application is disposed of.

(J. Das Gupta)
 Administrative Member
 sb

(Justice V.C. Gupta)
 Judicial Member